

**DIVISION BENCH**

**ITEM NO.107**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.479/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> September, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>VENTURA ALLOY AND STEELS PVT LTD V/S RUDRA AUTO TECH ENGINEERING PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Utkarsh Srivastava, Adv.

*: For the Operational Creditor*

Sh. Rahul Chaudhary, Adv.

*: For the Corporate Debtor*

**ORDER**

The Ld. Counsel representing the Operational Creditor seeks another 10 days time to comply with the order dated 21<sup>st</sup> August, 2023 with respect to filing of an affidavit concerning audited balance sheets of the Corporate Debtor showing the outstanding debt amount due to be paid by the Corporate Debtor to the Operational Creditor under the head "Liabilities".

Let the needful be done within the stipulated period with advance copy to be supplied to the Ld. Counsel representing the Corporate Debtor.

Let the matter be adjourned for 20<sup>th</sup> October, 2023 for further hearing.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**15<sup>th</sup> September, 2023**

*Priya Agarwal  
(Stenographer)*